GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

STARRED QUESTION NO:247 ANSWERED ON:24.07.2014 TOLL TAX Adityanath Shri Yogi;Patel Smt. Anupriya Singh

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the National Highways (Fee) Rules, 1997 and National Highways Fee (Determination of Rates & Collection) Rules, 2008 prescribes levying of toll tax on all the stretches of National Highways;
- (b) if so, the details of the factors and norms prescribed for toll and distance to be maintained between two toll centres on any particular National Highway;
- (c) whether suggestions have been received to review/revise the toll tax policy, in the wake of financial burden put on the users, wide spread irregularities committed by the operators etc., and if so, the details thereof;
- (d) whether the Government has taken note of overcharging of toll/violation of rules and regulations by toll operators during the last three years; and
- (e) if so, the details of incidents reported in various States and the corrective action taken by the Government in this regard including penalty imposed on toll operators/toll plazas?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHANPAL GURJAR)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 247 FOR ANSWER ON 24.07.2014 ASKED BY SHRI YOGI ADITYANATH AND SHRIMATI ANUPRIYA PATEL REGARDING TOLL TAX.

- (a) Yes, Madam.
- (b) A National Highway is selected for user fee collection due to lane upgradation on account of traffic density or public interest and when substantial improvement or maintenance is undertaken. The distance between two adjacent toll plazas on a stretch of National Highway in the same direction is kept at 60 kms.
- (c) No, Madam.
- (d) Yes, Madam.
- (e) The detail of action taken by National Highways Authority of India is annexed.